

In order to support the affected people of Jammu and Kashmir, the Government of India has released an amount of ₹94.33 crore, in advance, from SDRF on 5-11-2014. Besides, the Government of India has released ₹1000 crore under Special Plan Assistance (SPA) on 22.10.2014 to the State for flood relief and rehabilitation. In addition, an amount of ₹570 crore for rebuilding of damage houses and ₹175 crore for damaged hospitals has been announced from the Prime Minister's National Relief Fund.

**Proposed policy for surrendering Naxals in Maharashtra**

1938. SHRI NARENDRA BUDANIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Maharashtra is going to be the first to roll out red carpet for surrendering Naxals by proposing manifold jump in cash incentives, better rehabilitation and legal aid to them;

(b) whether to give effect to the new proposals for the surrendering of Naxals, a new policy with two to three fold increase in monetary incentives for those who lay down arms is being brought out by Government; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) In order to bring Left Wing Extremists into the mainstream, the State Governments have their own surrender and rehabilitation policies. The State Government of Maharashtra has recently adopted a revised surrender and rehabilitation policy of surrendered Left Wing Extremist (LWE) cadres. The rehabilitation package in the revised policy have a provision for amount ranging from ₹2 lakh to ₹20 lakh for different ranks of surrendered LWE cadres. Special financial assistance ranging from ₹1000/- to ₹1.5 lakh is also given for surrender of arms and ammunitions. The rehabilitation policy have also provision of House/ plot for house and financial assistance up to ₹1 lakh for building, free education up to 12th for next of kins of surrendered LWE cadres, financial assistance from District Bank for self employment, assistance for recruitment in Government Service as per rules.

However, the Central Government reimburses the expenditure incurred by the State Governments on rehabilitation of surrendered Left Wing Extremists in terms of its own policy in this regard which, at present, includes an immediate grant of ₹2.5 lakh for higher ranked Left Wing Extremist (LWE) cadres and ₹1.5 lakh for middle/lower ranked LWE cadres who surrender before the State Government concerned.

Also, these surrenderees would be provided a monthly stipend of ₹4000/- for a period of three years for vocational training. In addition, incentives for surrender of weapons/ammunition etc. are also provided under the said Scheme.

**Under estimation of tax by Deptt. of Trade and Taxation, NCT of Delhi**

1939. SHRI ANIL DESAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has seen audit report of CAG pertaining to NCT of Delhi for financial year 2012-13 commenting adversely regarding under assessment/short levy/loss of revenue to the tune of ₹2041.32 crore in 2238 cases by Department of Trade and Taxation, NCT of Delhi;

(b) if so, what action Government has taken against the tax officials for less assessment of taxes which has resulted in the loss of revenue to the exchequer;

(c) whether there is any possibility of demanding bribe in return of less tax assessment of the concerned shops and factories in the NCT of Delhi; and

(d) whether any fine is also imposed against the shop/factory owners?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Yes, Sir. The audit report of Comptroller and Auditor General (CAG) have been gone through by the Government of NCT of Delhi. There are 870 cases reported in respect of Trade and Taxes Department indicating amount of ₹1691.65 crore. In VAT regime, default assessment is framed for violation of any of the provision of Delhi Value Added Tax Act, 2004 and Central Sales Tax Act, 1956. The recovery is affected as per law in default cases.

(c) The process of filing returns and assessment has been completely computerized to prevent any human interaction. However, in case of any complaint, action is initiated against the concerned official as per law.

(d) If the default is proved, penalty is imposed on the defaulting dealer as per provision of Delhi Value Added Tax Act, 2004 and Central Sales Tax Act, 1956.

**Acid attacks in Delhi**

1940. SHRI BAISHNAB PARIDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there have been unabated increase in acid attacks on the people in Delhi and NCR region;